CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 572/MP/2026 along with IA (Diary) No. 812/2026

Subject	:	Petition under Section 79(1)(c) & 79(1)(k) of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to time), inter-alia seeking direction to Central Transmission Utility of India to allow conversion of 408 MW connectivity granted to the Petitioner from land route to Power Purchase Agreement/Letter of Award route.
Petitioner	:	Torrent Solar Power Private Limited (TSPPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Divya Chaturvedi, Advocate, TSPPL Shri Saransh Shaw, Advocate, TSPPL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Respondent, CTUIL, has not filed its reply. She submitted that the Petition sought directions to CTUIL to allow conversion of 408 MW connectivity granted to the Petitioner from land route to PPA/LoA route. She further submitted that the Petitioner also preferred an IA seeking interim reliefs, as the anticipated completion date of the augmentation system was October 2026. However, as per the minutes of the latest JCC meeting for Western Region, the concerned system will be coming up in December 2026. Therefore, she requested that both the IA and the main Petition be taken up together on or before 31.12.2026.

2. None appeared on behalf of the Respondent, CTUIL, despite notice.

3. Considering the above, the Commission issued notice on the IA and further directed the Respondent, CTUIL, to file its reply to the Petition as well as the IA, within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

4. The Petition, along with the IA, will be listed for hearing on **7.1.2027**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)